

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 122

IA(I.B.C)/61 (CH)2024, 695 (CH)2024, 654 (CH)2024  
649 (CH)2024, 650 (CH)2024, 651 (CH)2024  
in  
C.P. (18) / 80(CH)2021  
(Admitted)

**IN THE MATTER OF:**

Kudos Chemie Ltd.

...Petitioner

Vs.

Rahul Sales Ltd

...Respondent

**Under Section:** 9, IBC 2016, 19(2), 60(5), Rule 11 of NCLT, 2016

**Order delivered on 21.03.2024**

**CORAM:**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the applicant in IA Nos. 61/2024 :  
and 695/2024

Ms. Ramneek Kaur, Proxy  
for Mr. Harsh Garg, Advocate

**ORDER**

**IA(I.B.C)/61 (CH)2024 and 695 (CH)2024**

IA No.61/2024 has been filed under Section 19(2) read with Section 252(2) of the Insolvency and Bankruptcy Code 2016, seeking necessary directions against the respondent. IA No.695/2024 has been filed under Section 60(5) of the Insolvency and Bankruptcy Code 2016. Heard. Issue notices of these applications to the respondents. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the

respondents at their registered address attaching therewith a copy of the applications and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondents are not effected, the applicant shall adopt the mode of substituted service, and the notices of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 08.05.2024.

**IA Nos. 654 (CH)2024, 649 (CH)2024, 650 (CH)2024 and 651 (CH)2024**

The present applications have been filed under Rule 11 of NCLT Rules, 2016 for placing on record the Progress Reports by the Resolution Professional for the period from 23.11.2023 to 07.12.2023, 08.12.2023 to 25.12.2023, 26.12.2023 to 10.01.2024, 11.01.2024 to 25.01.2024 along with affidavits. The same are taken on record subject to just exceptions. ***Thus, IA Nos. 654 (CH)2024, 649 (CH)2024, 650 (CH)2024, and 651 (CH)2024 are disposed of accordingly.***

**Sd/-  
(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-  
(HARNAM SINGH THAKUR)  
MEMBER (J)**

Tanvi